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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH

AT HYDERABAD  
\*\*\*\*\*

O.A.No.1088/97:

Dt. of Decision : 22-08-97

M.Srinivasa Rao

.. Applicant.

Vs

1. The Commander, Works Engineer,  
Mudfort, Sec'bad.
2. The Chief Engineer,  
Hyderabad Zone, MES, Sec'bad.
3. The Garrison Engineerr, MES,  
North, Sec'bad. .. Respondents.

Counsel for the applicant : Mr.K.Venkateswara Rao

Counsel for othe respondents : Mr.V.Rajeswara Rao, Addl.CGSC.  
CORAM:-

THE HON'BLE SHRI R.RANGARAJAN : MEMBER (ADMN.)

THE HON'BLE SHRI B.S.JAI PARAMESHWAR : MEMBER (JUDL.)

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ORDER

ORAL ORDER (PER HON'BLE SHRI R.RANGARAJAN : MEMBER (ADMN.)

Heard Mr.K.Venkateswara Rao, learned counsel for the applicant and Mr.V.Rajeswara Rao, learned counsel for the respondents.

2. The applicant was dismissed from service by order No.158/755/EIC dated 30-06-97 (Annexure-I to the OA).
3. This OA is filed challenging the impugned order of dismissal order No.158/755/EIC dated 30-06-97 (Anneuxre-I) and for a consequential direction to continue him as Mazdoor from 1-7-97 with all consequential benefits.
4. The contention raised by the applicant in this OA is similar to the contentions raised in OA.952/97 which was decided on 1-8-97.

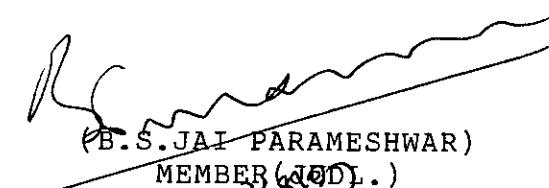
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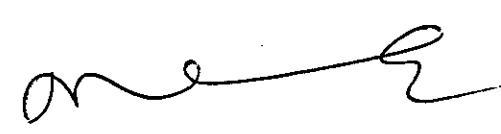
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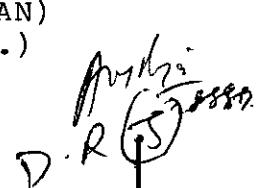
5. In view of the above we follow the direction given in that OA and direct as follows:-

The applicant if so advised may file a detailed appeal to the appellate authority including all the available contentions to him within a period of one month from the date of receipt of a copy of the judgement. If such an appeal is received by the concerned appellate authority then that appellate authority should dispose of the appeal in accordance with law giving a detailed speaking order on the contentions raised by him within a period of two months from the date of receipt of that appeal without going to the question of limitation.

6. The OA is ordered accordingly at the admission stage itself. No costs.

  
(B.S.JAI PARAMESHWAR)  
MEMBER (JUD.)

  
(R. RANGARAJAN)  
MEMBER (ADMN.)

  
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Dated : The 22nd August, 1997.  
(Dictated in the open Court)

**Copy to:-**

1. The Commander, Works Engineer, Mudfort, Secunderabad.
2. The Chief Engineer, Hyderabad zone, MES, Secunderabad.
3. The Garrison Engineer, MES, South, Secundrabad.
4. One Copy to Mr. K. Venkateswara Rao, Advocate, CAT, Hyd.
5. One Copy to Mr. *V. Rajeswara Rao* <sup>Adv.</sup> CGSC.CAT.HYD.
6. One Copy to The D.R(A).
7. One Duplicate Copy.

Upr.

~~2/2/97~~  
2/2/97

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APPROVED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL  
HYDERABAD

THE HON'BLE SHRI R. RANGARAJAN : M. (J)

AND

THE HON'BLE SHRI B.S. JAI PRAKASH : M. (J)

Dated: 22-8-97

ORDER/JUDGEMENT

No. /R.A./C.A. NO.

in

C.A. NO. 1088/97

Admitted and Interim Directions  
Issued.

Allowed

Disposed of with Directions

Dismissed

Dismissed as withdrawn

Dismissed for Default

Ordered/Rejected

No order as to costs.

YLKR

II Court

